

Central Administrative Tribunal
Principal Bench

O.A. No.245 of 1999

New Delhi, dated this the 4th May, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MR. KULDIP SINGH, MEMBER (J)

1. Shri Anjani Kumar Sinha
S/o Murlidhar Kumar Sinha
R/o Sharda Nagar,
Near Sarvodaya Public School Ward No.1,
Saharsa, Bihar
Presently residing at
25, Sunder Public School,
Sarita Vihar,
New Delhi-110044.
2. Nai Prakash Singh,
S/o Shri Madan Prasad Singh
presently at
C/o Bharat Singh,
129, Madanpur Khader
New Delhi-110044.
3. Hare Ram Sharma,
S/o Shri Sito Sharma
C/o Brahmpal Chhuria Muhalla,
Madanpur Khader,
New Delhi-110044.
4. Rajendra Sharma,
S/o Ram Sharma,
Presently at Saurabh Vihar Ward No.32,
Badarpur, New Delhi-110044.
5. Thakur Binod Kumar Sinha,
S/o late Thakur Maheshwar Prasad Sinha,
C/o Pappu Yadav, M.P.
47, South Avenue, New Delhi-110001.
6. Shri Rampratap Thakur,
S/o Shri Sito Thakur,
Presently at A-50, Friends Colony,
New Delhi. Applicant

(None appeared)

Versus

1. Union of India through
the Secretary
Dept. of Defence Production,
Ministry of Railways,
Rail Bhawan, New Delhi-110001.
2. The General Manager,
North Eastern Railway,
Gorakhpur, U.P.

3. Divisional Railway Manager,
North Eastern Railway,
Samastipur, Bihar. . . Respondents
(By Advocate: Shri B.S. Jain)

ORDER (Oral)

HON'BLE MR. S.R. ADIGE, VC(A)

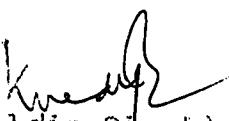
Applicants seeks a direction to absorb them in Railway Service after completion of three years service as volunteer Ticket Collectors.

2. None appeared on behalf of applicants when the case was called out. We note that none appeared on their behalf on the previous six occasions also. Shri B.S. Jain appeared on behalf of respondents and has been heard.

3. Shri Jain has pointed out that applicants have worked for 44 days, 16 days, 10 days, 10 days, 10 days & 10 days respectively in November, 1983, December, 1983 and January 1984 and the O.A. was filed on February, 1999. He points out that the O.A. is grossly time barred and has been hit by limitation u/s 21 A.T. Act.

4. In this connection Shri Jain has invited our attention to the Tribunal's order dated 7.9.99 in O.A. No. 1121/99 Gautam Pandit & Others Vs. U.O.I. & Others in which similar claims made by those applicants were dismissed on the ground that the aforesaid O.A. was hopelessly time barred.

5. In the result the preliminary objection raised by respondents' counsel Shri Jain succeeds and the O.A. is dismissed on the ground of limitation, particularly ^{in view of} the fact that no petition for condonation of delay in filing the O.A. has been filed by applicants. No costs.


(Kuldip Singh)
Member (J)


(S.R. Adige)
Vice Chairman (A)

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